

(c) the funds allocated by the Ministry under this scheme during the last three years and the current year; and

(d) the details of hostels which have been constructed and the ones which are still under construction?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) There is no authentic data about the population of DNTs.

(b) Only State Government of Madhya Pradesh has approached for funds for construction of hostels for DNTs. However, the proposal was found incomplete. The deficiencies have been informed to the State Government *vide* Ministry's letter dated 17/07/2017 and reminders dated 05/12/2017 and 05/02/2018.

(c) The Government has a combined scheme for DNTs namely:—

(i) Centrally Sponsored Scheme of Nanaji Deshmukh for Construction of Hostels for De-notified Tribes (DNTs) Boys and Girls,

(ii) Centrally Sponsored Scheme of Dr. Ambedkar Pre-Matric & Post-Matric Scholarship for DNT Students.

The details of funds allocated under the combined scheme during the last three years and current year are as under:—

Sl. No.	Financial Year	Budget Estimate (BE) (₹ in lakh)	Revised Estimate (RE) (₹ in lakh)
1.	2014-15	500.00	400.00
2.	2015-16	500.00	450.00
3.	2016-17	500.00	450.00
4.	2017-18	600.00	600.00

(d) The funds for Pre-Matric and Post-Matric scholarship for DNTs have been released. For hostels except for Madhya Pradesh, no State has sent proposal.

#### **Arrest of destitute persons**

767. PROF. M. V. RAJEEV GOWDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the reasons for withdrawing the draft of 'Persons in Destitution (Protection, Care and Rehabilitation) Model Bill, 2016';
- (b) whether Government intends to draft a revised model law for States to rehabilitate and protect beggars and destitute members of society;
- (c) whether Government maintains any data on the number of beggars or destitute persons arrested under anti-beggary laws;
- (d) if so, the details thereof, year-wise and State-wise since 2014; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) As per the 7th Schedule of the Constitution of India and under serial no. 9 of State List, the subject matter of "Relief of the disabled and unemployable" comes under the purview of State List.

(b) No, Sir.

(c) to (e) National Crime Records Bureau has no information in this regard.

#### **Vidyasri Residential School for Girls**

768. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Government is introducing "Vidyasri Residential Schools for Girls" scheme for upliftment of Scheduled Caste girls in the country;
- (b) if so, the details thereof; and
- (c) whether any such schools are being established in the State of Jharkhand and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. The Ministry of Social Justice and Empowerment is in the process of revision of the Scheme, 'Babu Jagjivan Ram Chhatrawas Yojana (BJRCY)' to include one new component therein, *i.e.* 'Setting up of Residential Schools for SC Girls'.

(b) Under this component, residential schools for SC girls are proposed to be set up for class VI to XII students in the educationally backward districts of States/UTs having large SC population. The State Governments will provide adequate land free of